

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/05/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/61/2016

NAME OF THE PETITIONER(S) : Shri. T. Sathiah

NAME OF THE RESPONDENT(S) : Kothacheruvu Plantations & Industries Pvt Ltd and 4 Others

UNDER SECTION : 237(b)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM		

1. T.V. LAKSHMANAN

Advocate
Respondent-3

[Signature]

[Signature]
Sathiah (petitioner)
(T. SATHIAH)

ORDER

Petitioner and his counsel are called absent. No representation, Shri T V Lakshmanan, counsel for R3 present. The petition is dismissed in default. After passing the order the petitioner appeared in person before the Bench and produced a newspaper publication made in Makkal Kural dated 21.4.2017 and prayed for restoring the petition and passing appropriate order on the ground that his counsel has met with an accident today morning and could not reach the Court when the case was called. In view of this the petition is restored as the petitioner has shown sufficient cause and also complied with the previous order. As per the previous order the petitioner was directed to serve notice on R4 & R5. R5 was served and set ex parte on 10.2.2017 and now the newspaper publication has been made but R4 did not appear. Therefore we are satisfied that there is sufficient service on R4 and R4 is set ex parte. R2 already died. Petitioner is directed to bring the LR's of R2 on record by filing an application. The Registry is directed to issue notice to counsel for R3. Put up on **21.06.2017 at 10.30 A.M.**

B.C.

[Signature]
(Ch. Md. Sharief Tariq)
Member (Judicial)

[Signature]
(K. Anantha Padmanabha Swamy)
Member (Judicial)